

In the Central Administrative Tribunal  
Principal Bench: New Delhi

Regn. No. OA-642/87

Date of decision: 17.09.1992.

Mrs. Prem Kaila

...Petitioner

## Versus

Union of India through Secretary, ... Respondents  
Ministry of Human Resources Development, Shastri  
Bhavan, New Delhi & Others.

**Coram:-**

The Hon'ble Mr. Justice V.S. Malimath, Chairman  
The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the petitioner None

For the respondents None

Judgement(Oral).  
(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared either for the petitioner or for the respondents when this matter was taken up for hearing. We have perused the petition. Apart from the fact that this case is liable to be dismissed for default we find on merits also the petitioner has no case. The petitioner was appointed only on ad hoc basis pending regular recruitment in accordance with the Rules. It is specifically made clear that the ad hoc appointment would not confer any right on the petitioner for regular appointment. The petitioner has not made out any satisfactory case why the post in question should not be filled up in accordance with the rules which stand amended. The petitioner

having been appointed on ad hoc basis has no legal right for regularisation of his services. Hence this petition fails and is dismissed. No costs.

*I.K. Rasgotra*  
(I.K. Rasgotra)

Member (A)

*V.S. Malimath*  
(V.S. Malimath)

Chairman

san.  
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